

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH
ALLAHABAD

Allahabad this the 12th day of July 2000.

C.C.P. IN 01/99

Original Application No. 910 of 1998 .

CORAM -:

Hon'ble Mr. Justice R.R.K.Trivedi, V.C.

Hon'ble Mr. S. Dayal, A.M.

Shiv Narain Singh son of late
sudama Singh, resident of T. 45 D,
Railway Colony, Haridwar.

..... Applicant.

Counsel for the applicant :

Shri S.K.Srivastava.

Versus

1. Chandra Shekhar Kaushik, working
on the post of Fitter, Grade II,
Railway Department (Carriage & Wagon)
Haridwar.
2. Samay Singh, at present working on
the post of Senior Section Engineer
(Carriage & Waggon), Northern Railway,
Haridwar.
3. Harpal Singh, at present working on the
post of Assistant Engineer, Northern
Railway, Dehradun.

..... Respondents.

Counsel for the respondents-:

Shri A.V.Srivastava.



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ORDER

(By Hon. Mr. Justice R.R.K.Trivedi, V.C.)


List has been revised. None for the applicant. ^{for}
We have heard Sri A.V.Srivastava, learned counsel appearing ^{for} ~~the~~
the opposite parties . This contempt petition was filed
on the basis of interim order ~~dated and disobedience of~~
~~the order~~ dated 21-9-1998 passed in OA. No. 910/1998.
Shri A.V.Srivastava has ^{placed} ~~passed~~ before us the final order
dated 28th Feb. of 2000 by which O.A. has been finally
decided with the following order.

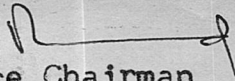
" In view of the above the respondents are directed
to pass suitable orders for allotments with-in a period
of two months from the date of receipt of this order.
No order as to costs. "

It also appears from the final order that the
applicant ^{gave} ~~was~~ under-taking to vacate ^{possession of the} ~~his~~ part of ^{accommodation} ~~petition~~
of Quarter No. T-45D, Railway Colony, Haridwar and
occupy the quarter which may be the Quarter L-8B if it
is allotted to him. As the O.A has been finally decided,
~~The~~ ^{stands} interim order dated 21-9-1998 ~~is to~~ dissolved and
became non-existence.

In the circumstances this contempt petition is
not legally maintainable . The contempt application is
accordingly dismissed. ^{if any}

Notice is discharged.


Member (A)


Vice Chairman

/Madhu/